

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 486/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for PHASE-I Unified Real Time Dynamic State Measurement (URTDSM) for NRLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region

Date of Hearing : 19.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Ors.

Parties present : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Ved Rastogi, PGCIL
Shri Sanjay Srivastav, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of transmission tariff from COD to 31.3.2019 in respect of assets associated with Phase-I Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region for monitoring and smooth operation of National Grid. The regulatory approval for the instant assets was granted by the Commission *vide* order dated 6.9.2013 in Petition No. 129/MP/2012.



3. The representative of the Petitioner submitted that the instant asset was put into commercial operation on 30.6.2018, with time over-run of 26 months and 17 days. The time over-run is mainly due to non-availability of testing labs for PMUs as per the latest standards, space constraint in the Sub-stations and non-availability of basic infrastructure or work permission for connection at various state utility sub-stations and generating stations. He submitted that the Ministry of Power sanctioned 70% of project cost as a grant from PSDF (Power Systems Development Fund) with the condition that no tariff shall be claimed by the Petitioner for the portion of the scheme funded from PSDF. He submitted that the remaining 30% of the capital cost is claimed as its equity and as such no Interest on Loan is claimed. He submitted that the initial spares claimed are more than the norms specified in the 2014 Tariff Regulations and prayed to allow the same by invoking the provision of 'power to relax' considering the need to stabilize the National Grid. He submitted that rejoinder to the reply of UPPCL has been filed *vide* affidavit dated 12.2.2020. He submitted that revised tariff forms regarding O&M Expenses and Auditor Certificate have been filed *vide* affidavit dated 20.2.2020 and reply to the queries raised *vide* RoP of hearing dated 13.2.2020 has been filed *vide* affidavit dated 4.5.2020. He sought time to file a rejoinder to the reply of BRPL. He requested to condone the time over-run and allow the tariff as prayed in the petition.

4. Learned counsel for BRPL submitted that 70% of the project cost is received as PSDF grant and the Petitioner's contribution of capital cost should be considered in the debt-equity ratio of 70:30 as per the 2014 Tariff Regulations and the entire contribution of the Petitioner should not be treated as the equity portion as claimed by the Petitioner. He also submitted that the reasons given by the Petitioner for time over-run are not covered under Regulation 12(2) of the 2014 Tariff Regulations and hence should not be condoned. He submitted that initial spares should be allowed as per the 2014 Tariff Regulations and no relaxation should be allowed. He further submitted that income tax pertaining only to transmission business of the Petitioner should be considered and not the whole business of the Petitioner.

5. Learned counsel for BYPL adopted the submissions made by BRPL.

6. The Commission directed to list the instant petition pertaining to URTDSM in Northern Region alongwith the URTDSM petitions of the other regions.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

